

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

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OA No.1382/2002

New Delhi, this 1st day of May, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)
Hon'ble Shri V.K.Majotra, Member(A)

1. Roop Kishore Sharma
c/o Sushil Bhardwaj
New Colony, Kapashera, New Delhi
2. Prem Sagar
O-89, Jyoti Colony
Shahdara, Delhi
3. Jai Prakash Sharma
RZ-E/2, New Roshan Pura
Najafgarh, New Delhi
4. Ramji Lal
RZ-E/1, New Roshan Pura
Najafgarh, New Delhi
5. Richpal Singh
RZ-E/1, New Roshan Pura
Najafgarh, New Delhi
6. Ravinder Singh
Gali No.3, Gopalpur, New Delhi
7. Jitender Kumar Sharma
D-89/1, Jyoti Colony
Shahdara, Delhi
8. Rajbir Singh
X-96/1, Gali No.13
Brahmapuri, Delhi
9. Krishan Pal Maan
Munshi Gali No.1, Nehru Vihar
New Delhi
10. Rajpal Singh
Near Saket Marble House, New Delhi
11. Tribhuvan Singh
RZ-E/1, New Roshan Pura
Najafgarh, New Delhi
12. Braham Singh
Near 80 Foot Colony
Mandoli, Delhi
13. Krishanpal Singh Tomar
H.N.220, Naharpur, Delhi
14. Arvind Kumar
779, Village Bawana, Delhi
15. L.D. Yadav
RZ-E/2, New Roshan Pura
Najafgarh, New Delhi
16. H. Ram Singh
B-113, Bhagirathi Vihar
Near Shiv Mandir, Delhi

.. Applicants

(Shri G.D. Gupta, with Shri S.K.
Dass, Advocate)

versus

Govt. of NCT of Delhi, through

1. Lt. Governor of Delhi
Shamnath Marg, Delhi
2. Secretary(Services)

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Service Department
7th Floor, B Wing, Players Building
Delhi Secretariat, New Delhi
3. Development Commissioner
Department of Development
5/9, Under Hill Road, Delhi .. Respondents
(Shri Ajesh Luthra, Advocate)

ORDER(oral)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)

Heard the learned counsel for parties.

2. In this OA and MAs 224/2002 and 992/2003, after hearing Shri G.D. Gupta, learned senior counsel for applicants and Shri Ajesh Luthra, learned counsel for respondents, it was suggested that neither the OA nor the aforesaid MAs are in terms of the relevant rules issued under the provisions of Administrative Tribunals Act,

3. In the circumstances, learned senior counsel for applicants submits that he may be allowed to withdraw the OA and MAS 224/2002 and 992/2003 with liberty to proceed in the matter in accordance with law.

4. Having regard to the facts and submissions made by the learned senior counsel for applicants and learned counsel for respondents, the OA and MAs are dismissed as withdrawn with liberty in accordance with law. No costs.

(V.K. Majotra)
Member(A)

(V.K. Majotra)
Member(A)

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(Smt.Lakshmi Swaminathan)
Vice-Chairman(J)

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